

S U P R E M E                      C O U R T   O F        I N D I A  
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR H.B. PRABHAKARA SASTRY

Petition(s) for Special Leave to Appeal (Civil) No(s).31854/2010

SARDARI LAL

Petitioner(s)

VERSUS

CHAIRMAN, MANGING COMM., M.C. POLYTEC. & ORS

Respondent(s)

(With office report )

Date: 16/09/2011                      This Petition was called on for hearing today.

For Petitioner(s)

Mr. Anis Ahmed Khan, Adv.

For Respondent(s)

Ms. Rakhi Ray, Adv.

UPON hearing counsel the Court made the following

O R D E R

The ld. Counsel for respondent Nos. 1 to 3 alone present.

Office report says that though counter affidavit is filed on behalf of respondent Nos. 1 to 3 but no vakalatnama has been filed on behalf of respondent Nos. 2 and 3. The ld. Counsel for the respondent says that vakalatnama for respondent Nos. 2 and 3 also has been filed by her on 11.1.2011. Office to verify.

If the vakalatnama is filed, then list before the Hon'ble Court as per rules.

If vakalatnama is not filed, list before the Hon'ble Judge in Chambers.

(H.B. PRABHAKARA SASTRY)

REGISTRAR

hj